



IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO.5437 /2024
[@ SLP [CRL.] NO.1882/2024]

NAVNATH BABURAO JADHAV

Appellant(s)

VERSUS

THE STATE OF MAHARASHTRA & ANR.

Respondent(s)

O R D E R

Leave granted.

The appellant, along with three others, has been convicted by the Trial Court for offences punishable under Sections 376D, 366, 458, 324, 394, 506 read with 34 of the Indian Penal Code, 1860 and was sentenced to undergo life imprisonment. The appellant has preferred a criminal appeal before the High Court, with an application for suspension of his sentence.

Admittedly, the appellant has already undergone incarceration for a period of six years and eight months. Though conviction has been rendered for the major offence punishable under Section 376D of the Indian Penal Code, 1860, we are of the view that the appeal will take substantial time for its disposal and the appellant has already suffered a sufficient period of incarceration.

Considering the above, we are inclined to set aside the impugned order.

Accordingly, the impugned order is set aside and the appellant's sentence stands suspended till the disposal of the criminal appeal pending before the High Court, on the terms and conditions which are to the satisfaction of the Trial Court.

The appeal stands allowed accordingly.

Pending applications, if any, shall stand disposed of.

.....J.
[M.M. SUNDRESH]

.....J.
[ARAVIND KUMAR]

NEW DELHI;
DECEMBER 17, 2024.

ITEM NO.20

COURT NO.9

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 1882/2024

[Arising out of impugned final judgment and order dated 14-07-2022 in CRLAP No. 2213/2020 in Criminal Appeal No.630/2020 passed by the High Court of Judicature at Bombay at Aurangabad]

NAVNATH BABURAO JADHAV

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ANR.

Respondent(s)

IA No. 28968/2024 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 17-12-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Seshatalpa Sai Bandaru, AOR

For Respondent(s) Mr. Anand Dilip Landge, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The appellant's sentence stands suspended on the terms and conditions which are to the satisfaction of the Trial Court.

The appeal stands allowed in terms of the signed order.

Pending applications, if any, shall stand disposed of.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)

[Signed order is placed on the file]